

**OFFICE OF THE REGISTRAR GENERAL, HIGH COURT OF
JUDICATURE AT BOMBAY AND ITS BENCHES
AT NAGPUR AND AURANGABAD.**

: NOTICE :

No.RC. 1502/2019-20/(Law Clerks)/2459

Date: 2nd March, 2023

RECRUITMENT FOR THE POST OF "LAW CLERK"

Applications are invited from the eligible candidates for preparing Select Lists of candidates to be appointed as 'Law Clerk', on contract basis, for a period of one year from the date of appointment, on the establishment of the High Court of **Bombay** and its Bench offices at **Nagpur** and **Aurangabad**, as follows:-

Sr.No.	On the establishment of High Court of Judicature at Bombay	No. of candidates on Select Lists
1	Principal Seat at Bombay	27
2	Bench at Nagpur	09
3	Bench at Aurangabad	14

1. Eligibility Criteria :-

The following categories of applicants shall be eligible to apply for selection as Law Clerks :

- (A) (i) Fresh Law Graduates who have passed the final LLB Examination in the first attempt with minimum of 55% marks.
- or
- (ii) Candidates possessing a Post Graduate Degree in Law.
- (B) The High Court may consider giving preference to candidates holding a Post Graduate Degree in Law.
- (C) Candidates must have basic knowledge in the use of Computers/Laptop and softwares relating to case laws.

...2/-

- (D) The candidates must not be less than 21 years of age or more than 30 years of age, on the date of his recommendation by the Principal of the concerned Law College, or by the respective Presidents of the Bar Associations.

2. Procedure for Submitting Applications :-

- (A) The candidature of each applicant should be recommended by the Principals of any of the following institutions :

- i) National Law School, Bangalore
- ii) National Law School, Hyderabad
- iii) N.U.J.S. Law College, Calcutta
- iv) National Law School, Jodhpur
- v) Government Law College, Churchgate, Mumbai
- vi) ILS Law College, Pune
- vii) Symbiosis Law College, Pune
- viii) University College of Law, Nagpur
- ix) M.P Law College, Aurangabad.
- x) Yashawant Law College, Nanded.
- xi) V.M. Salgaonkar, Law College, Miramar, Panaji.
- xii) Kare Law College, Margao, Goa or
- xiii) Any other reputed Law College recognized by University Grants Commission subject to approval by the Hon'ble the Chief Justice.

- B) The Applicants who have passed the LL.B./LL.M. examinations may in the alternative be recommended by :-

For Principal Seat at Bombay :-

- a) the President of the Bombay Bar Association ; or
- b) the President of the Advocates Association of Western India; or
- c) the President of the Incorporated Law Society
- d) **For Bench at Nagpur**
the President, High Court Bar Association, Nagpur.
- e) **For Bench at Aurangabad**
the President, High Court Bar Association, Aurangabad
- f) **For Bench at Panaji-Goa.**
the President, High Court Bar Association, Panaji-Goa

- C) The Principals of the respective institutions or, as the case may be, the respective Presidents of the Bar Associations should follow objective and transparent criteria in recommending applicants in order to ensure that candidates have an equal opportunity to apply for selection.

3. Selection Process :-

Law Clerks shall be selected by inviting applications through a public notice posted on the website of the High Court and published in any other manner as may be decided by the Selection Committee.

i) Eligible Candidates who have been recommended by the Principals of the Law Colleges or Presidents of Bar Associations named above will have to appear for a personal interview at the High Court, Bombay at their own cost on the date and time to be notified to them.

ii) The Selection Committee for such interview shall comprise of such Hon'ble Judge or Hon'ble Judges nominated by the Hon'ble Chief Justice.

iii) Selection of such candidates shall be based on merit. The list of selected candidates shall be subject to the approval of the Hon'ble Chief Justice.

4. Nature of work to be assigned to Law Clerks :-

a) One Law Clerk may be attached to each Hon'ble Judge of the High Court to assist in such legal work as may be assigned by the Hon'ble Judge.

b) Law Clerk shall assist the Hon'ble Judge in his judicial as well as administrative work and in carrying out search and research in such matters and on such legal issues as may be required by the Judge to whom he is assigned by the Hon'ble Chief Justice. His duties shall include attending the Court, making notes, drafting of memoranda, opinions, comments or monographs on such legal matters and research from such material and sources as may be suggested by the Hon'ble Judge to whom he is assigned.

5. Honorarium of Law Clerks :-

- a) Each Law Clerk may be paid a consolidated amount of Rs. 40,000 per month as Stipend/Honorarium for his assignment, or such amount as may be prescribed from time to time by the Government.
- b) Law Clerks shall not be entitled to any other allowances and shall not be treated or deemed to be in the regular employment of the High Court.

6. Term of assignment and de-assignment of Law Clerks :-

- a) All Law Clerks will be ad-hoc appointees on a contractual basis for a period of one year. However, any Law Clerk may be discharged even before the completion of a year. The Hon'ble Judge may, at any time prior to expiry of the period of one year, recommend for termination of the services of the Law Clerk, without assigning any reason.
- b) The term of assignment may be extended by a further period of one year if recommended by the Hon'ble Judge concerned to whom he is attached, subject to the approval of the Hon'ble Chief Justice.
- c) The appointment may be terminated by either side by giving one month notice, or one month salary in lieu thereof, which requirement may be waived by the other side.
- d) Provided that appointment of Law Clerk shall be liable to be terminated at any time by the Hon'ble Chief Justice without notice or any compensation if his services are found to be unsatisfactory or if he violates any of these Rules.

7. Bar to Practice as an Advocate :-

- a) No Law Clerk shall practice as an Advocate in any Court of Law or Tribunal and it will be obligatory for him/her after accepting the assignment as Law Clerk to inform the concerned Bar Council in writing that he or she shall not

...5/-

practice as an advocate, so long as he or she continues with the assignment as a Law Clerk.

- b) The Law Clerk shall refrain from practicing before the Hon'ble Judge with whom he/she was attached for a period of one year after ceaser of his/her assignment as Law Clerk.
- c) Law Clerks shall not be entitled to appear in any case handled by the Hon'ble Judge to whom he was attached if the Law Clerks had worked on that case.

8. Conduct of Law Clerk :

- a) During the period of assignment every Law Clerk shall maintain a high standard of reputation and integrity commensurate with the responsibilities entrusted to him. He shall maintain utmost secrecy in respect of matters which come to his notice by virtue of such assignment and shall ensure that no information document or any other thing is leaked out because of his mishandling of papers or his deliberations with others, or in any other manner.
- b) Similarly, during the period of assignment and at all times, the Law Clerk shall maintain complete secrecy regarding the work assigned to him by the Hon'ble Judge.
- c) Law Clerk shall abide by such other Rules and conditions of service as may be prescribed by the Hon'ble Chief Justice.
- d) Law Clerk shall upon acceptance of his appointment as such, undertake in writing to abide by these Rules and shall, in particular, undertake that he shall perform his duties with due diligence and discipline maintaining confidentiality about all the matters and information that he may come across during the discharge of his duties.

9. Schedule programme for selection process:-

Schedule time programme for the selection of Law Clerk is as under :-

Table 'A'

Sr.No.	Particulars	Date
1	Last date of submission of application	20/03/2023
2	Date of publication of list of eligible candidate for interview	05/04/2023
3	Date of interview	17/04/2023 to 21/04/2023
4	Date of publication of result for the post of Law Clerk	28/04/2023

The schedule of selection process is subject to change on account of any unforeseen event/s, beyond the control of the office. Such change would be published on the official web site of the High Court <http://bombayhighcourt.nic.in> from time to time.

10. **Last date for submission of application:**

Applicants should submit the application alongwith his/her self attested documents upon recommended by the Principals of aforesaid institutions / Presidents of Bar Associations addressed to the Registrar (Personnel), High Court, Appellate Side, Bombay, 5th floor, New Mantralaya Building, G. T. Hospital Compound, Behind Ashoka Shopping Centre, Near Crawford Market, L.T. Marg, Mumbai – 400 001 on or before **20th March, 2023 till 5.00 p.m.** by **Speed Post/R.P.A.D./Hand delivery/Courier**. The Applications received thereafter will not be considered. The cover containing the application shall be super scribed as :

“Application for Appointment of Law Clerk”.

BY ORDER OF HONOURABLE THE CHIEF JUSTICE

Sd/-

Registrar General,

Date: 2nd March, 2023.

High Court of Judicature at Bombay

**OFFICE OF THE REGISTRAR GENERAL, HIGH COURT OF
JUDICATURE AT BOMBAY AND ITS BENCHES
AT NAGPUR AND AURANGABAD.**

: NOTICE :

No.RC. 1502/2019-20/(Law Clerks)/2458

Date: 2nd March, 2023

RECRUITMENT FOR THE POST OF “LAW CLERK”

Applications are invited from the eligible candidates for preparing Select Lists of candidates to be appointed as ‘**Law Clerk**’, on contract basis, for a period of one year from the date of appointment, on the establishment of the High Court of **Bombay** and its Bench offices at **Nagpur** and **Aurangabad**, as follows:-

Sr.No.	On the establishment of High Court of Judicature at Bombay	No. of candidates on Select Lists
1	Principal Seat at Bombay	27
2	Bench at Nagpur	09
3	Bench at Aurangabad	14

A detailed Notice alongwith format of application is available on the High Court Website i.e. <http://bombayhighcourt.nic.in>

Last date for submitting application is **20/03/2023**.

BY ORDER OF HONOURABLE THE CHIEF JUSTICE

Sd/-

Registrar General,

High Court of Judicature at Bombay

Date: 2nd March, 2023.